

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**C.P. No. 422/2016**

**IN THE MATTER OF:**

Bank of Baroda ..... Applicant/Petitioner

v.

Metaphor Exports Pvt. Ltd. .... Respondent

**Order under Section 433(e), 434 & 439**

**Order delivered on 10.10.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/Petitioner: Mr. Sahil, Advocate

For the Respondents: Mr. K.K. Vashishth, Advocate

**ORDER**

Learned counsel for the parties have stated that talks for amicable settlement are in progress and therefore, the matter may be adjourned to facilitate settlement.

List for further consideration on 23.10.2017.

- Sd/-  
(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

- Sd/-  
(DEEPA KRISHAN)  
MEMBER(TECHNICAL)

10.10.2017  
Vineet